

NOTIFICATIONS UNDER CENTRAL EXCISE
RULES, 1944

THE DEPUTY MINISTER IN
THE MINISTRY OF FINANCE
(SHRI JANARDHANA POOJARY):
I beg to lay on the Table:

A copy each of the following Notifi-
cations (Hindi and English versions)
issued under the Central Excise Rules,
1944:—

(1) G.S.R. 494 (E) published in
Gazette of India dated the 14th
July, 1982 together with an explana-
tory memorandum making certain
amendment to Notification No. 178/
81-CE dated the 2nd November, 1981
regarding inclusion of word 'On
Shore' in the Notification dated the
2nd November, 1981.

(2) G.S.R. 495 (E) published in
Gazette of India dated the 14th July,
1982, together with an explanatory
memorandum making certain amend-
ment to Notification No. 226/77-CE
dated the 15th July, 1977 regarding
effective rate of excise duty on certain
fabrics in the absence of warp or
weft.

[Placed in Library. See No. LT-
4275/82].

12.08 hrs.

COMMITTEE ON PRIVATE
MEMBERS' BILLS AND RESOLU-
TIONS

FORTY-FIFTH REPORT

SHRI G. LAKSHMANAN
(Madras North): I beg to present the
Forty-fifth Report (Hindi and
English versions) of the Committee
on Private Members' Bills and Reso-
lutions.

12.09 hrs.

CALLING ATTENTION TO MAT-
TER OF URGENT PUBLIC
IMPORTANCE

BOGUS RECRUITMENT OFFICES RE-
CRUITING FAKE PERSONNEL FOR ARMY
AND NAVY

श्री चन्द्रपाल शैलानी (हाथरस) :
अध्यक्ष महोदय, मैं अविलम्बनीय लोक
महसुब के निम्नलिखित विषय की ओर
रक्षा मंत्री का ध्यान आकर्षित करता हूँ
और प्रार्थना करता हूँ कि वह इसके ऊपर
एक वक्तव्य दें:

“थल सेना और नौ-सेना के लिए बड़ी
संख्या में फर्जी कर्मचारियों की भर्ती करने
वाले फर्जी दफ्तरों का पता लगने के समा-
चार।”

... (व्यवधान) ...

अध्यक्ष महोदय : रूल के हिसाब से नहीं
देखते तो अपने गले के हिसाब से देखिए।
आपका गला खराब हो जायगा।

THE MINISTER OF DEFENCE
AND HOME AFFAIRS (SHRI R.
VENKATARAMAN): Mr. Speaker,
Sir, in the last 6 years, 231 cases of
fraudulent enrolment have come to
the notice of the Army autho-
rities. These were handed over to
the Police for investigation.

2. It appears that these fraudulent
persons enticed prospective candidates
into paying money to get the enrol-
ment done.

3. Remedial measures have been
taken to stop malpractices of this
kind by unscrupulous agents and
touts. Among the steps which have
been taken are the following:—

(a) Recruiting Officers are ordi-
narily changed every 2 years ;